

Government of India
Ministry of Commerce
Directorate General of Foreign Trade
(PC.IV Division)

Policy Circular No. 1(RE-00)/2000-2001 Dated 03/04/2000

Corrigendum to Policy Circular No. 35(RE-99)/99-2000 dated 01.10.99

To,

ALL LICENCING AUTHORITY

ALL COMMISSIONER OF CUSTOMS

Subject : Debonding of EOU/EPZ units under EPCG Scheme.

In the above Circular No.35, dated 01.10.99 the word "export obligation equivalent to 6 times or 8 times of the depreciated value" mentioned in paragraph 3 and similarly referred to in the paragraph 4 may be corrected to read as "export obligation 4 times or 6 times of the depreciated value"

This issues with the approval of the Directorate General of Foreign Trade

(A.K. Srivastava)

Dt.Director General of Foreign Trade

(F.No.01/94/180/ 197/AM00/PC-IV)